

**IN THE NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH (COURT- I) CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING
HELD ON **25.07.2024** THROUGH VIDEO CONFERENCE

**PRESENT: HON'BLE SHRI. SANJIV JAIN, MEMBER (JUDICIAL)
HON'BLE SHRI VENKATARAMAN SUBRAMANIAM, MEMBER (TECHNICAL)**

Application No :
Petition No : CP/45/CHE/2021
Name of Petitioner : P Balaraman & 5 Others
& Vs
Name of Respondent : The India Envelopes Ltd & 2 Others
Section : 241 & 242 of CA 2013

ORDER

Present: Mr. T.K.Bhaskar, Ld. Counsel for Petitioner.
Mr. Dani Jeswanth, Ld. Counsel for R1 and R2.
Ms. K.Bharathi, Ld. Counsel for R3.
Mr. Venkatesan, R3 in person.

R2 who is the managing Director of R1 is stated to be hospitalized.

R3 submits that they are not in a position to buy back the shares.

It appears that amicable settlement is not possible.

List the Petition for final hearing on **25.09.2024 (Physical Hearing)**.

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**[VENKATARAMAN SUBRAMANIAM]
MEMBER (TECHNICAL)**

MS

-sd-

**[SANJIV JAIN]
MEMBER (JUDICIAL)**